

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.)Nos. 15675-15676/2024
[Arising out of impugned final judgment and order dated 17-05-2024
in CC No. 17/2021 17-05-2024 in REF No. 14/2021 passed by the High
Court of Judicature at Allahabad]

SHIVAM SHARMA

Petitioner(s)

VERSUS

STATE OF UP & ANR.

Respondent(s)

(IA No. 249911/2024 - EXEMPTION FROM FILING O.T.)

Date : 10-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) Mr. Govind Jee, AOR
Mr. Omanakuttan K K, Adv.
Mr. Prakash Priyadarshi, Adv.
Mr. Akhilesh Kumar Mishra, Adv.
Mr. Beni Prasad Rathore, Adv.
Mr. Yatin D, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Dr. Vijendra Singh, AOR
Ms. Apurva Mahndiyan, Adv.
Mr. Ashutosh Bhardwaj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Respondent No.2 shall be served through the concerned
Police Station.

2. We notice that it is a case of reversal in connection
with a crime of rape and murder of a two years old child.
Whereas the Trial Court convicted the accused and sentenced
the accused to suffer capital punishment, the High Court
acquitted the accused on all counts.

3. Leave granted. Hearing expedited.
4. List on 5th February 2025.
5. Registry is directed to immediately call for the records of the Trial Court. Digital copies thereof, be supplied to the learned counsel for the parties, who shall place the translated version of the testimonies of the witnesses on record.
6. At this stage, Mr. Rana Mukherjee, learned senior counsel, on instructions, states that the State is also preferring a petition for special leave to appeal.

(RAJNI MUKHI)
COURT MASTER (SH)

(AMITA PANDEY)
COURT MASTER (NSH)